

(b) None.

(c) The Selection Committee did not find it possible to select this candidate in view of other better qualified candidates.

12. hrs.

RE: INVESTMENTS OF THE LIFE INSURANCE CORPORATION IN THE FIRM OF MUNDRAS

Shri Feroze Gandhi (Rai Bareilly): Mr. Deputy-Speaker, before you proceed to the next business, I would like to draw your attention to a fact which I had raised a few days ago in connection with the investments of the Life Insurance Corporation in the firm of Mundras. The Finance Minister had promised to lay a statement on the Table of the House on the 29th of November. Again, a few days ago, he said that he would lay a statement. Since there is a discussion which will take place in the next two or three days, it will be extremely difficult to say anything unless we have the statement. I would like to know whether the Finance Minister intends to place a Statement on the Table of the House or whether we have to rely on the information that we collect.

The Minister of Finance (Shri T. T. Krishnamachari): I am sorry I did not commit myself to any date. I expect to be able to place a statement on the Table on Wednesday.

Shri Feroze Gandhi: Next Wednesday?

Shri T. T. Krishnamachari: Day after tomorrow

(1) Report of the Union Public Service Commission for the period 1st April, 1956, to 31st March 1957.

(2) Memorandum explaining the reasons for non-acceptance of the Commission's advice during 1956-57. [Placed in Library. See No. LT-427/57].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 1957 agreed without any amendment to the Navy Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 21st November, 1957"

MINES AND MINERALS (REGULATION AND DEVELOPMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri R. Pattabhi Raman (Kumbakonam): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Mines and Minerals (Regulation and Development) Bill, 1957, be extended up to the 16th December, 1957."

Mr. Deputy-Speaker: I shall now put this motion to the House.

The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Mines and Minerals (Regulation and Development) Bill, 1957, be extended up to the 16th December, 1957."

PAPERS LAID ON THE TABLE

REPORT OF UNION PUBLIC SERVICE COMMISSION

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under Article 323(1) of the Constitution, a copy of each of the following papers:—